

GOVERNMENT OF INDIA  
MINISTRY OF COAL

**LOK SABHA**  
**UNSTARRED QUESTION NO. 891**  
**TO BE ANSWERED ON 28.04.2016**

**Reservation of Lignite Blocks**

**891. DR. KIRIT P. SOLANKI:**

Will the Minister of COAL be pleased to state:

- (a) whether the Union government has received the proposals from the Government of Gujarat for prior approval of reservation of four lignite blocks under section 17A (2) and 2A of Mines and Minerals (Development and Regulation) Amendment Act (MMDR), 2015 in favour of Gujarat Mineral Development Corporation Limited; and
- (b) if so, the details thereof and the action taken by the Government thereon?

**ANSWER**

**MINISTER OF STATE (IC) IN THE MINISTRY OF COAL, POWER AND NEW &  
RENEWABLE ENERGY**

**(SHRI PIYUSH GOYAL)**

- (a) & (b) Ministry of Coal has received proposals from the Government of Gujarat for prior approval of reservation of four lignite blocks under section 17A (2) of Mines and Minerals (Development and Regulation) Act (MMDR), 1957 in favour of Gujarat Mineral Development Corporation Limited (GMDC). The said proposals of Government of Gujarat was examined and accordingly the ministry has accorded the approval to the proposal of Government of Gujarat for reserving 3015 hectare area pertaining to the block E,F,G in Valiya Taluka of District Bharuch under provision of Section 17 (A) (2) of MMDR Act 1957 in favour of GMDC.

As regards other three lignite blocks, the Ministry has requested Government of Gujarat, GMDC & NLC to consult each other, come to definitive conclusion and send a joint factual report in this matter.

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